

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL APPLICATION (ABA) NO. 200/2020

Shri Pankaj Homdeo Kanake

-VERSUS-

State of Maharashtra

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri Asif Siddique, Advocate for applicant.

Shri Palshikar, Additional Public Prosecutor for respondent.

CORAM : VINAY JOSHI, J.

DATE : APRIL 23, 2020.

Heard.

2. Issue notice to the respondent returnable after four weeks. Learned Additional Public Prosecutor waives service of notice for respondent.

3. The applicant is claiming pre-arrest bail in connection with Crime No. 382/208 registered at Panmdharkawada Police Station relating to the offence punishable under Sections 420, 34 of the

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Indian Penal Code. It reveals from FIR that accused No. 1, Ramchandra Netam and accused No. 4, Shankar Madavi have instigated complainant to pay money for getting job to complainant's son. It is alleged that the cash amount of Rs. 50,000/- was paid to accused No. 4, Shankar Madavi. The only reference of applicant is that his bank account was given for depositing amount but apparently amount was not deposited. Prima-facie, there appears to be role of accused No. 1 and accused No. 4, hence following order:-

(I) In the event of arrest, applicant be released on furnishing P. R. Bond of Rs. 15,000/- with one surety in the like amount.

(II) Applicant shall attend concerned Police Station on every Monday between 10.00 a.m. to 12.00 noon till further order.

(III) Applicant shall not tamper with the prosecution evidence or pressurize the witnesses in any manner.

JUDGE

Gohane.